

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3504  
ANSWERED ON:26.04.2012  
AUDIT UNDER MGNREGS  
Rajukhedi Shri Gajendra Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether Government has requested Comptroller & Auditor General (CAG) to conduct audit under MGNREGS in some States/Union Territories; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): As per Section 24 of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) 2005, the Central Government may in consultation with the Comptroller and Auditor General (CAG) of India, prescribe appropriate arrangements for audits of the accounts of the Schemes at all levels. The Ministry has, accordingly, in consultation with the CAG, notified on 30th June, 2011, the Mahatma Gandhi National Rural Employment Guarantee Audit of Schemes Rules, 2011. The Ministry has also requested for special financial and performance audits by CAG, to begin with, in the States of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Jharkhand, Karnataka, Madhya Pradesh, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal.